GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. +339 TO BE ANSWERED ON FRIDAY, THE 3RDFEBRUARY, 2023

FACILITIES TO RETIRED JUDGES

+339. SHRI GOPAL CHINNAYA SHETTY:

Will the Minister of LAW AND JUSTICE be pleased to state:-

- (a) whether retired Chief Justices, Judges of the Supreme Court and High Courts of the country are given other facilities apart from pension after retirement;
- (b) if so, the details thereof;
- (c) the details of amount spent on retired Chief Justices and Judges of the Supreme Court and High Courts on the said additional facilities during the last three years and the current year, year-wise;
- (d) whether the Government has prepared or is considering any scheme to provide facilities to retired Judges as is done in the case of senior most retired officers of the Union Government; and
- (e) if so, the details thereof?

ANSWER

MINISTER FOR LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) & (b): There is no provision of post retiral benefits in the High Court Judges (Salaries and Conditions of Service) Act, 1954 and rules framed thereunder. Post retiral benefits to retired Chief Justices of India and retired Judges of Supreme Court

are granted as per Rule-3B of Supreme Court Judges Rules, 1959. A copy of Rule-3B of Supreme Court Judges Rules, 1959 is at **Annexure-I**.

- (c):As informed by Supreme Court of India, the expenditure on post retiral benefits admissible to the retired Chief Justices and retired Judges of the Supreme Court are met under the Heads "Salaries" and "Office Expenses" and the details of the expenditure on this account are not maintained separately.
- (d) & (e): Presently, no such proposal is under consideration of the Government.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) & (B) OF LOK SABHA UNSTARRED QUESTION NO. 339 FOR ANSWER ON 03.02.2023 REGARDING 'FACILITIES TO RETIRED JUDGES'.

RULE 3B OF SUPREME COURT JUDGES RULES, 1959

3B Post retiral benefits—(1) the following staff shall be deployed with a retired Chief Justice during his lifetime from the establishment of Supreme Court or a High Court with full pay and allowances admissible to regular employees of Supreme Court-

- a) domestic help (equivalent to the level of Junior Court Attendant);
- b) chauffeur (equivalent to the level of Chauffer in the Supreme Court); and
- c) secretarial assistant (equivalent to the level of the Branch Officer in the Supreme Court).
- (2) A retired Chief Justice shall be entitled to a security cover round the clock at residence in addition to round the clock personal security guard for a period of five years from the date of retirement.
- (3) A retired Judge shall be entitled to a security cover round the clock at residence in addition to round the clock personal security guard for a period of three years from the date of retirement.
- (4) Notwithstanding anything in sub rules (2) and (3), if a retired Chief Justice or a retired Judge is already provided with a higher grade security on the basis of threat perception, the higher grade security already provided shall continue.
- (5) A retired Chief Justice shall be entitled to a rent free Type-VII accommodation at Delhi (other than the designated official residence) for a period of six months from the date of retirement.

- (6) the following staff shall be deployed with a retired Judge during his lifetime from the establishment of Supreme Court or a High Court with full pay and allowances admissible to regular employees of Supreme Court
 - a) domestic help (equivalent to the level of Junior Court Attendant); and
 - b) chauffeur (equivalent to the level of Chauffer in the Supreme Court).
- (7) A retired Chief Justice or a retired Judge shall be entitled to protocol to extend courtesies at ceremonial lounges at airports.
- (8) A retired Chief Justice or a retired Judge shall be entitled to a residential telephone free of cost and reimbursement of telephone call charges of residential telephone or mobile phone or broadband of mobile data or data card not exceeding to Rs.4200/- per month + taxes as applicable.

Provided that reimbursement of telephone call charges shall be made by the Registrar of the Supreme Court of India on furnishing a certificate by the retired Chief Justice or the retired Judge in the form specified by the Registry of the Supreme Court of India.

(9) The post retiral benefits under this rule shall be admissible to the retired Chief Justice or the retired Judges if no such facilities are availed from any High Court or from any other government body where the former Chief Justice or a former Judge has taken up any assignment after retirement.